

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 968/2001

1

New Delhi this the 23rd day of April, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Jagdish Narain Meena S/O Hari Singh,
R/O 538, Kalyan Vas,
Delhi.

... Applicant

(By Shri M.K.Bhardwaj, Advocate)

-versus-

1. Govt. of NCT of Delhi through
Director (Education),
Directorate of Education,
Old Secretariat, Delhi.

2. Deputy Director, Distt. North East,
B-Block, Yamuna Vihar, Delhi.

3. Principal,
Govt. Biys Secondary School,
Kalyanpuri, Delhi-91.

... Respondents

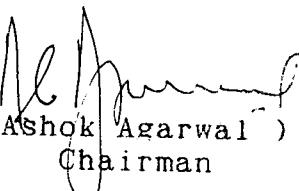
O R D E R (ORAL)

Shri Justice Ashok Agarwal:-

In the present OA applicant has not even annexed a copy of the order whereby respondetns have refused to take him back in service after his acquittal in the criminal case under Section 302 read with Section 34 IPC. In the circumstances, present OA is permitted to be withdrawn with liberty.



(S.A.T.Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/as/